

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6565  
ANSWERED ON:07.05.2013  
DIRECTIVE ON CRIME DETECTION  
Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Union Government has directed the State Governments to set up a mechanism that will help in timely detection of sex related crimes against women and children at all hotels and tourists spots; and

(b) if so, the details thereof and the reaction of the State Governments in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. However, The Ministry of Tourism has advised all the State Governments / Union Territory Administrations to deploy Tourist Police in the States/Union Territories. Ministry of Tourism has also formulated the guidelines for formation of Tourist Security Organizations. It has also adopted the code of Conduct for 'Safe & Honourable Tourism' which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic rights like dignity, safety and freedom from exploitation of both tourists and local residents, in particular women and children.